



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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No. 143 Dispur, Tuesday, 11th April, 2017, 21st Chaitra, 1939 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 6th April, 2017

**No. LGL.252/2016/10.**— The following Act of the Assam Legislative Assembly which received the assent of the Governor on 31st March, 2017 is hereby published for general information.

**ASSAM ACT NO. XX OF 2017**

**(Received the assent of the Governor on 31st March, 2017)**

**THE ASSAM REPEALING (NO. 2) ACT, 2017**

## AN ACT

to repeal certain enactments.

**Preamble** Whereas it is expedient to repeal certain enactments as specified in the schedule ;

It is hereby enacted by Assam Legislative Assembly in the Sixty-eighth Year of the Republic of India as follows :-

**Short title** 1. (1) This Act may be called the Assam Repealing (No.2) Act, 2017.  
(2) It extends to the whole of Assam.  
(3) It shall come into force at once.

**Repeal of certain enactments** 2. The enactments specified in the Schedule are hereby repealed to the extent mentioned in the fourth column thereof.

**General savings** 3. The repeal by this Act of any Act in which such enactment has been applied incorporated or referred to ;

and this Act shall not affect the validity, invalidity, effect or consequences of anything already done or suffered, or any right, title, obligation or liability already acquired, accrued or incurred, or any remedy or proceeding in respect thereof, or any release or discharge of or from any debt, penalty, obligation, liability, claim or demand, or any indemnity already granted, or the proof of any past act or thing ;

nor shall this Act affect any principle or rule of law, or established jurisdiction, form or course of pleading, practice or procedure, or existing usage, custom, privilege, restriction, exemption, office or appointment, notwithstanding that the same respectively may have been in any manner affirmed, recognised or derived by, in or from any enactment hereby repealed ;

nor shall the repeal by this Act of any enactment revive or restore any jurisdiction, office, custom, liability, right, title, privilege, restriction, exemption, usage, practice, procedure or other matter or thing not now existing or in force.

THE SCHEDULE  
[See Section 2]

Year [1]	Act No. [2]	Short title [3]	Extent of Repeal [4]
1980	15	The Assam Appropriation (Vote on Account) Act, 1980	The whole Act
1980	16	The Assam Appropriation Act, 1980	The whole Act
1981	60	The Assam Appropriation (No.2) Act, 1981	The whole Act
1981	20	The Assam Appropriation Act, 1981	The whole Act
1980	36	The Assam Appropriation (Second Vote on Account) Act, 1980	The whole Act
1982	11	The Assam Appropriation (Vote on Account) Act, 1982	The whole Act
1982	12	The Assam Appropriation Act, 1982	The whole Act
1982	37	The Assam Appropriation (No.2) Act, 1982	The whole Act
1982	59	The Assam Appropriation (No.3) Act, 1982	The whole Act
1991	4	The Assam Appropriation Act, 1991	The whole Act
1991	21	The Assam Appropriation (Vote on Account) Act, 1991	The whole Act
1991	22	The Assam Appropriation (No.2) Act, 1991	The whole Act

**S. M. BUZAR BARUAH,**  
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